FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

BULLETIN - PART II

January 27, 2025

No: 597

In pursuance of Rule 4(3) of the Members of the Kerala Legislative Assembly (Disqualification on Ground of Defection) Rules, 1986 the following Corrigendum is issued to Bullettin Part-II No.577 dated 04.12.2025 as per the request of Shri. U. R. Pradeep.

For	Read
Thekkepurackal House,	Thekkepurakkal House,
Palloor P. O.,	Pallur P.O.,
against SI No.1 Desamangalam	Desamangalam (via)
Thrissur-679532	Thrissur-679532
	Thekkepurackal House, Palloor P. O., Desamangalam

Dr. N. Krishna Kumar, Secretary.